

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ROC.No. 40/Reg.Judl-I/2025

Date: 27.11.2025

CIRCULAR

It is hereby informed to all the stakeholders that for convenience, the Hon'ble High Court is issuing following directions, with regard to the online order copy with abbreviated cause title:

- (a) Parties/Advocates shall download the order copy from the High Court's Website along with order copy containing abbreviated cause title and case details which are available in the case status information.
- (b) The Administrative Officer/Chief Ministerial Officer of the Court concerned shall verify the order from the High Court's Website and make endorsement to that effect and place the same before the Courts as and when required.
- (c) The Public Prosecutor shall also obtain necessary instructions in this regard and assist the Court.
- (d) These directions will apply to all cases including Criminal cases.

Therefore, all the Unit Heads of the State are directed to sensitize all the Judicial Officers and the members of the Bar Association in their respective Units to accept the online copy only of the order/judgment with abbreviated cause title submitted by the parties/Advocates, for getting relief ordered the by the Hon'ble High Court, other than appeal purpose.

The above said direction shall come into force with immediate effect and be followed scrupulously.

REGISTRAR (JUDICIAL-I)